

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.NO.309/2005.

Wednesday this the 27th day of July, 2005.

CORAM:

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN
HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER**

K.N.Subramanian
Senior Section Engineer /Electrical/Construction
Southern Railway
Ernakulam South : **Applicant**

(By Advocate Mr.P.K.Madhusoodhanan)

Vs.

1. The Executive Electrical Engineer/Construction
Southern Railway
Ernakulam South
2. Chief Personnel Officer
Southern Railway
Head Quarters, Park Town,
Chennai – 3
3. Chief Administrative Officer, Construction
Southern Railway, Egmore
Chennai – 3
4. Union of India represented through the
General Manager
Southern Railway, Park Town
Chennai – 3 : **Respondents**

(By Advocate Mrs. Sumathi Dandapani)

**The application having been heard on 27th July, 2005,
the Tribunal on the same day delivered the following:**

ORDER

HON'BLE MRS. SATHI NAIR, VICE CHAIRMAN

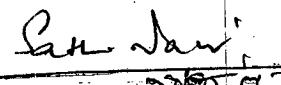
The applicant who is working as Senior Section Engineer/Electrical/Construction, Southern Railway, Ernakulam South, is aggrieved by the non-consideration of his willingness for retirement on Special Voluntary Retirement Scheme, submitted on 28.10.2004 and also on the transfer of duty to Chennai, without considering his application for retirement.

2. When the matter came up before the Bench on 6.5.2005, by an interim order the respondents were directed to take a decision on the voluntary retirement option made by the applicant within three weeks from that date and also ordered that the transfer of the applicant as per A-7 order be kept in abeyance till then.
3. When the matter came up on 30.5.05 the respondents were not able to obtain the instructions from the department and sought further time.
4. Today when the matter came up before the Bench, learned counsel for the respondents submitted that he got instructions that the request of the applicant for voluntary retirement is under active consideration and the process is going on. The respondents have failed to adhere to the time limit stipulated by this Tribunal. However, considering the submissions made by the counsel for the respondents that the matter is under active consideration, we direct that the decision on the voluntary retirement option submitted by the applicant shall be taken within a period of one month from the date of receipt of a copy of this order and the same be communicated to the applicant. We also direct that, till then the applicant shall not be transferred from the present place of posting.
5. O.A. is disposed of accordingly. No costs.

Dated the 27th July, 2005.



K.V.SACHIDANANDAN
JUDICIAL MEMBER



SATHI NAIR
229
VICE CHAIRMAN